

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2019

Subject : Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited

Petitioners : THDC India Limited

Respondents : BYPL

Date of hearing : **5.11.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Ms. Anushree Bardhan, Advocate, THDC
Shri Sarosh Majid Siddiqi, THDC

Record of Proceedings

The learned counsel for the Petitioner THDC submitted that this Petition has been filed for non-payment of outstanding dues by Respondent BYPL to the Petitioner for the quantum of power made available by the Petitioner to BYPL from the Tehri HEP & Koteshwar HEP of the Petitioner, in terms of the PPAs dated 27.2.2004 & 27.10.2006.

2. The Commission after hearing the learned counsel for the Petitioner admitted the Petition and directed issue of notice to the Respondent, BYPL.
3. Accordingly, the Petitioner was directed to serve copy of the Petition on the Respondent on or before **13.11.2019**. The Commission also directed the Respondent to file its reply on or before **4.12.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **13.12.2019**. Pleadings shall be completed by the parties prior to the next date of hearing.
4. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

